RNI No. MAHENG /2009/35528

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४०(६)] सोमवार, डिसेंबर ८, २०२५/अग्रहायण १७, शके १९४७ [पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ९२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (*3*) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Trusts (Third Amendment) Bill, 2025 (L. A. Bill No. XCV of 2025), introduced in the Maharashtra Legislative Assembly on the 8th December 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XCV OF 2025.

A BILL

further to amend the Maharashtra Public Trusts Act.

XXIX of 1950.

WHEREAS it is expedient further to amend the Maharashtra Public Trusts Act, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Maharashtra Public Trusts (Third Amendment) Act, 2025.

Amendment of section 5 of XXIX of 1950.

XXIX of 1950.

2. In section 5 of the Maharashtra Public Trusts Act, in sub-section (*2A*), in clause (*b*), sub-clause (*iv*) shall be deleted.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Public Trusts Act (XXIX of 1950) is enacted to regulate and to make better provision for the administration of public, religious and charitable trusts in the State of Maharashtra.

2. The Supreme Court, in case of All India Judges Association and Others vs. Union of India and Others (2025 INSC 735), in its judgment dated the 20th May 2025, has held that, all the High Courts and the State Governments in the country shall amend the relevant service rules to the effect that candidates desirous of appearing in the examination for the post of Civil Judge (Junior Division) must have practiced for a minimum period of three years to be eligible for the said examination.

3. Sub-clause (*iv*) of clause (*b*) of sub-section (*2A*) of section 5 of the said Act provides that, a person to be appointed as an Assistant Charity Commissioner shall be a person who is a fresh Law Graduate and who has secured degree in Law in the first attempt and has secured not less than fifty-five per cent. of marks in the final year examination of Bachelor's Degree or Master's Degree.

Considering the similar nature of duties and adjudicatory functions of the Assistant Charity Commissioner and in order to give effect to the directions of the Supreme Court, the Government of Maharashtra considers it expedient to amend said section 5 of the said Act, suitably.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 21St November, 2025.

DEVENDRA FADNAVIS,
Chief Minister.

ANNEXURE TO THE L.A.BILL No. XCV OF 2025

THE MAHARASHTRA PUBLIC TRUSTS

(THIRD AMENDMENT) BILL, 2025.

(Extracts from the Maharashtra Public Trusts Act, 1950)

(Mah. XXIX of 1950)

1. to 4. * * * *

5. (1) and (2) * * * *

(2A) A person to be appointed as an Assistant Charity Commissioner shall be a person-- Deputy and Assistant Charity Commissioners.

(a) * * * *

(b) (i) to (iii) * * * *

(iv) who is a fresh Law Graduate and who,--

(a) has secured a degree in law in the first attempt; and

(b) has secured not less than fifty-five per cent. of marks in the final year examination of Bachelor's Degree or Master's Degree in Law from any University established by Law or any other University recognised by the State Government in this behalf; or

(v) * * * *

(c) and (d) * * * *

(3) * * * *

6. to 88. * * * *

SCHEDULES * * * *

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